

3

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

OA No.307 of 2010

Tada Sudhir Applicant

-Versus-

Union of India & Ors. Respondents

1. Order dated: the 9th June, 2010

C O R A M:
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER

..... Heard Mr. N.R.Routray, Learned Counsel for the Applicant and Mr.S.K.Ojha, Learned Standing Counsel appearing on notice for the Respondents and perused the materials placed on record. Admit. Issue notice to the Respondents requiring them to file counter within six weeks. Rejoinder if any within two weeks thereafter. Put up this matter after completion of pleadings.

(C.R. Mohapatra)
Member(Admn.)

Order dt 22.07.2011

Corum:

Hon'ble Mr. C.R. Mohapatra, Member (A)

Hon'ble Mr. A.K. Patnaik, Member (J)

By being a memo dt. 18.07.2011, Sri N.R.Routray, LD Counsel for the applicant has brought to our notice that the application has meanwhile expired.

In view of this, the OA abates.

A
Member (J)

P
Member (A)